

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./62/00798/2021

This the 22nd day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Altaf Hussain Haji, S/o Ghulam Mohammad Haji, R/o Gasiyar-Hawal, Srinagar, Aged 34 years.

.....Applicant
(Advocate: Ms Rehana Fayaz)

Versus

1. State of J&K through Chief Secretary, Government of J&IK, Civil Secretariat, Srinagar/Jammu.
2. Vice Chairman, Lakes and Water Ways Development Authority, Srinagar.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G. assisted by Mr Sudesh Magotra)

ORDER
[ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

The present TA which has been filed against the Lakes and Water Ways Development Authority, Srinagar, received by way of transfer from 'The Hon'ble High Court of Jammu & Kashmir at Srinagar' vide order dated 20.06.2020.

2. It has been submitted at the Bar that since the respondent Lakes and Water Ways Development Authority, Srinagar has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the

Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Lakes and Water Ways Development Authority, Srinagar under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Lakes and Water Ways Development Authority, Srinagar. Accordingly, C.P. is closed.

3. Since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 17.03.2021.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)